

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 712 of 2018

IN THE MATTER OF:

Maithan Alloys Ltd.

...Appellant

Vs

Anish Niranjana Nanavaty & Ors.

....Respondents

Present:

For Appellant: Mr. Rahul Ray, Advocate.

For Respondents:

ORDER

14.03.2019: Mr. Rahul Ray, learned counsel for the Appellant sought permission to withdraw the appeal. We accordingly dismiss the appeal as withdrawn but without any liberty to challenge the same very impugned order. We make it clear that the present order will not affect the connected matter in Company Appeal (AT) (Insolvency) No. 744 of 2018.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

am/gc